

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).31693/2021

(Arising out of impugned final judgment and order dated 16-11-2021 in CRLBA No.986/2020 passed by the High Court Of Judicature At Bombay)

INDRANI PRATIM MUKERJEA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(With applns for exemption from filing c/c of the Impugned judgment, for exemption from filing O.T. permission to file lengthy list of dates, permission to file slp without certified/plain copy of impugned order permission to file additional documents /facts/ annexures -application for permission)

Date : 18-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Mukul Rohatgi Sr. Adv.
Ms. Sana Raees Khan Adv.
Mr. Sushil Karanjkar Adv.
Mr. Dhawesh Pahuja Adv.
Mr. Sandeep Singh AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLP without certified/plain
copy of impugned order is granted.

Issue notice returnable in two weeks.

Learned counsel for the petitioner is permitted
to serve the CBI through Central Agency Section by e-
mail.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master